

of allotment.

[English]

[Translation]

### World Bank Assistance For Urban Development in Gujarat

7851. SHRI N.J. RATHVA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether any request is pending with the World Bank in respect of providing assistance for the urban development in Gujarat; and

(b) if so, the details thereof and the time by which this assistance is likely to be provided to Gujarat?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON) (a) and (b): the Gujarat Urban Development Project it is already under implementation in Gujarat with World Bank assistance. The revised cost of the Project is Rs. 173.66 crores with a revised IDA credit of SDR 47.50 Million. Up to 31st March, 1993, the state Government has reported an expenditure of Rs. 119.33 crores. The expected closing date of the Project was 30th April, 1993. The state Government has requested for further extension of the closing date of the Project, in order to enable it to utilise the balance amount of assistance to the extent possible. The request of the state Government has been taken up with the Ministry of Finance and the World Bank for extension of the credit till the end of 1994. The final decision of the World Bank about the extension of the credit closing date of the Project, in order to enable it to utilise the balance amount of assistance to the extent possible. The request of the state Government has been taken up with the Ministry of Finance and the World Bank for extension of the credit till the end of 1994. The final decision of the World Bank about the extension of the credit closing date has not been received so far.

### Allotment of Land by DSIDC

7852. SHRI YASHWANTRAOPATIL: Will the PRIME MINISTER be pleased to state:

(a) whether the Delhi State Industrial Development Corporation has allotted some land at throw out prices as reported in the Hindi Daily Jansatta dated March 25, 1993;

(b) if so, the facts thereof;

(c) whether the Government propose to conduct any inquiry in this regard;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) the details of the land allotted by DSIDC to small industrial units during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) (a) and (b): DSIDC has allotted one work centre having built up space of about 1200 sq. ft. to a Kashmiri migrant at a monthly license fee of Rs. 1/- per sq. ft. as against normal rate of 80 paise per sq. ft. This allotment is for limited period of 3-years.

(c) to (e): No enquiry is called for as this allotment has been made to a Kashmiri migrant on purely humanitarian grounds.

(f): In the past 3-years allotment of industrial space/land made by Delhi Administration are as under:-

(A) *Commissioner of Industries*

(i) In Industrial Estate of Patparganj 500 Industrial plots have been allotted.

(iii) 922 work centres have been allotted in resettlement colonies located at Nangloi, Mangalpuri, Sultan Puri, Madipur, Khichripur.

**B) Allotments made by DSIDC**

- i) Community work centres-2296
- ii) Scheme of Industrial sheds on self financing basis-216
- iii) Narela Industrial Estate-1800 plots.

**Layout Plans of Ignou Campus**

7853 SHRI GURUDAS KAMAT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Government have approved IGNOU's layout plans of the campus at Maiden Gahi in New Delhi;

(b) if so, the reasons therefor;

(c) whether the campus has grabbed civilian land; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) (a) and (b): The layout plan of Indra Gandhi National Open University (IGNOU) at Maidan Garhi, New Delhi has been approved by Municipal Commissioner Delhi exercising the powers of standing Committee vide his decision No. 2905 dt. 1.3. 93 subject to the condition mentioned in the resolution. The layout plan has been approved under section 313 of the DMC Act as per laid down procedure.

(c) and (d) No. Such information is available with the Municipal Corporation of Delhi.

However IGWOU has submitted an undertaking that no construction will be carried out by them outside the Khasras owned by them and further that in case of any dispute raised by anyone in any court of law regarding the ownership of the land as mentioned above, the University indemnifies Municipal Corpn. of Delhi who shall not be made a party to any such dispute

**Diseases in Honey—Bees**

7854. SHRI MULLAPPALLY RAMACHANDRAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has received any representation from Kerala regarding the spread of a fatal disease affecting honey—bees;

(b) if so, the details thereof;

(c) whether the Indian Council of Agricultural Research has conducted any study in this regard and recommended remedial measures; and

(d) if so, the steps proposed to be taken by the Government in the light of the study conducted by ICAR?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) SHRI M. ARUNACHALAM (a) and (b): The Government has received representations from different organisations in Kerala regarding the problems faced by the beekeepers. The organisations which have addressed the Government in this regard are Mallanadu Development Society, Kanjirapally; Social Welfare Society of Kerala Thodupuzha; The Beekeepers Association Balussery and the Kerala Agricultural University.

(c) The ICAR has instituted an enquiry into the cause of this problem and a number of actions have been proposed on the basis of the